BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COMPANY SCHEME PETITION NO. 82 OF 2017

In the matter of Sections 232 and any corresponding provisions of the Companies Act, 2013 read with Companies (Compromises, Arrangements and Amalgamations) Rules, 2016;

ANT

In the matter of Scheme of Amalgamation Trans Agro India Private Limited and Transworld Furtichem Private Limited and their respective shareholders.

Transworld Furtichem Private Limited, a company)
incorporated under the provisions of the Companies)
Act, 1956 having its registered office at Office No)
1801, The Affaires Plot No.9 Sector 17, Sanpada Navi)
Mumbai- 400705) Petitioner Company

Mr. Hemant Sethi i/b. Hemant Sethi & Co., Advocates for the Applicant Company

CORAM: B.S.V. Prakash Kumar, Member (Judicial)

V. Nallasenapathy, Member (Technical)

DATE: 27th January 2017

MINUTES OF THE ORDER

- 1. Petition admitted.
- 2. Petition fixed for hearing and final disposal on 16th March, 2017.
- 3. Learned Advocate for the Petitioner Company states that in pursuance of Order dated October 27th, 2016 passed in CSD No. 847 of 2016, the convening and holding the meeting of the Equity Shareholders was dispensed with in view of consent given by all the seven Equity Shareholders. The meeting of Secured Creditors in the Petitioner Company, was dispensed with upon an undertaking given by the Petitioner Company to issue individual notice of the date of hearing of the Petition by Registered Post A.D. to remaining two Secured Creditors whose consents are not obtained and also to publish the same in two local newspapers i.e. Free Press Journal in English language and Navshakti in Marathi language, both

having circulation in Mumbai. The meeting of the Unsecured Creditors was also dispensed with upon an undertaking given by the Petitioner Company to issue individual notice of the date of hearing of the Petition by Registered Post A.D. to all its Unsecured Creditors and also to publish the same in two local newspapers i.e. Free Press Journal in English language and Navshakti in Marathi language, both having circulation in Mumbai.

- 4. At least 14 clear days before the date fixed for hearing, Petitioner to serve an individual notice of hearing of Petition by Registered Post A.D. / Air mail upon its Secured Creditors and all the Unsecured Creditors of the Petitioner Company.
- 5. At least 10 clear days before the date fixed for hearing, Petitioner Company to publish the notice of hearing of the Petition in two newspapers, viz 'Free Press Journal' in English language and translation thereof in 'Navshakti' in Marathi language, both circulated in Mumbai, Maharashtra.
- 6. The Petitioner Company is also directed to serve notices along with copy of scheme upon:- (i) concerned Income Tax Authority with in whose jurisdiction the Petitioner Company's assessments are made, (ii) the Central Government through the office of Regional Director, Western region, Mumbai and (iii) Registrar of Companies, Mumbai with a direction that they may submit their representations, if any, within a period of thirty days from the date of receipt of such notice to the Tribunal with copy of such representations shall simultaneously be served upon the Petitioner Company, failing which, it shall be presumed that the authorities have no representations to make on the proposals.
- 7. Petitioner Company to file affidavit of service in the Registry proving dispatch of notices upon all its Creditors and service of notices upon the Regulatory authorities as stated in clause 6 above and publication of notice in newspapers.

Sd/-B.S.V. Prakash Kumar, Member (Judicial)

Sd/-V. Nallasenapathy, Member (Technical)